

any conspiracy in this behalf and, if so, all its ramifications.

[English]

5. The Commission shall make its report to the Central Government as soon as possible but not later than six months.

6. The Commission has published a Notification on 12th November, 1991 under rule 5(2) (b) of the Commission of Inquiry (Central) Rules, 1972 inviting thereby individual, associations, organisations, institutions, authorities and all other persons acquainted with the subject matter of the inquiry to furnish to the Commission, a statement of facts/affidavits on or before 12th December, 1991 relating to the matters specified in the Notification. Individual notices to prominent persons, officials, Government agencies, etc. under 5(2) (a) of the Rules are being issued shortly.

[Translation]

Supply of Explosives to Assam Extremists

*50. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of the Government that explosives are being supplied to the Assam extremists from the coal fields of Bihar; and

(b) if so, the steps taken by the Government in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b). Two parcel of gunny bags containing detonators were recovered by R.P.F. Guwahati. The offence is under investigation. The State Government with the aid of the army and the central para-military organisations is engaged in controlling such activities.

Kidnappings in Delhi

*51. DR. A.K. PATEL:
SHRI ANAND RATNA
MAURYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of kidnappings that took place in Delhi during the last six months;

(b) the details thereof;

(c) the number out of these cases that have been solved;

(d) the number of kidnappers arrested and the victims rescued;

(e) the number of cases where ransom had to be paid by the relatives of the kidnapped persons and the amount so paid in each case;

(f) the number of case where the kidnappers have not been caught;

(g) the reasons therefor; and

(h) the measures taken by the Government to check such cases in future?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (d). During the last six months (from 1st May, 1991 to 31st October, 1991) 327 cases of kidnapping took place in Delhi. Out of these, 88 cases were cancelled and 10 filed as untraced, leaving 229 cases for investigation. Of these, investigation has been finalised in 38 cases, which have been submitted in the Courts. The Police has solved 126 cases so far and arrested 165 persons.

(e) The Delhi Police has reported that only in one case ransom amounting to Rs. 2 lakh was paid.

(f) and (g). In 131 cases, kidnappers could not be arrested despite all-out efforts.

(h) Among the measures taken are increased patrolling, close watch over the criminals, proper investigation of reported cases and selective offer of rewards.

New Telecom Policy

*52. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the action proposed to be taken on the Athreya Committee Report; and

(b) the steps the Government propose to take on the reports submitted by six panel appointed to look into the question of formulating a new telecom policy?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Sir, the Athreya Committee's Report is under active consideration of the Government.

(b). The new Telecom Policy is being formulated separately. No formal panels have been constituted for the same.

[Translation]

Rules and Regulations to Broadcast/Telecast Advertisements

*53. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there are any rules and regulations regarding the broadcast/telecast

of advertisements of different items on Radio/Doordarshan;

(b) if so, the details thereof; and

(c) whether the Government propose to ban such advertisements as have an adverse effect on children?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). Yes, Sir, there are commercial code. The relevant portions relating to children which have built-in safeguards to deal with such advertisements are shown in the statement attached.

STATEMENT

All India Radio Code

Advertising & Children

18. No advertisement for a product or service shall be accepted if it suggests in any way that unless the children themselves buy or encourage other people to buy the products or services, they will be failing in their duty or lacking in loyalty to any person or organisation.

19. No advertisement shall be accepted which leads children to believe that if they do not own or use the product advertised they will be inferior in some way to other children or that they are liable to be condemned or ridiculed for not owning or using it.

Doordarshan Code

Advertising & Children

22. No advertisement for a product or service shall be accepted if it suggests in any way that unless the children themselves buy or encourage other people to buy the products or services, they will be failing in their